

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDBAD BENCH**

ORIGINAL APPLICATION NO 557 OF 2018

Dated, this 24th day of December, 2018

CORAM:HON'BLE MS ARCHANA NIGAM, MEMBER(A)

Shri Khatubhai Kanabha Vankar,
D.O.B. 2-6-1959 Age 59 years,
S/o Shri Kanabai Pujabhai Vankar,
Sub Postmaster (L.S.G.),
Bhuravav Sub Post-Office, Godhra – 389 001.
Dist. Panchmahals,
Residing at: 276, Meenaxi Green Society,
B/h GIDC Godhra,
Dist Panchmahals

... Applicant

By Advocate Shri A D Vankar.

V/s

The Union of India & Others,
Notice to be served through

- 1 Secretary to the Govt of India,
Ministry of Communication & I.T.,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi – 110 001.
- 2 Chief Postmaster General,
Gujarat Circle, Khanpur, Ahmedabad – 380 001.
- 3 Postmaster General,
Vadodara Region, Vadodara – 390 002.
- 4 Supdt. Of Post Offices,
Panchmahals Division, Godhra – 389 001

... Respondents.

ORDER (ORAL)

1 This OA has been preferred by applicant Shri Khatubhai Kanabhai Vankar, working as Sub Postmaster at Bhuravav Sub Post-Office, Godhra for a direction to respondents to count service rendered by the applicant as

Reserved Trained Pool of Postal Assistant (RTP) towards qualifying service of Postal Assistant with all consequential benefits and for a direction to respondents to grant pay prevailing at the relevant period of time at par with regularly selected Postal Assistant for the period spent by applicant as RTP and effect arrears thereof.

2 The applicant submits that after undergoing all the prescribed pre-appointment formalities was taken on merit list as RTP of Postal Assistant and was allotted to Panchmahals Postal Division and the applicant reported for duty at Godhra Head Post Office as RTP from 4.4.1983. The applicant was imparted theoretical training of 2 and half months and practical training of 15 days relating to Postal Assistant.

3 In the submission, counsel for applicant also drew my attention to judgments of Hon'ble High Court of Hyderabad and Hon'ble CAT, Jabalpur Bench. Perused the pleading.

4 It is seen that representation has been made by the applicant to the department on 28.08.2018. Since six months time has not yet elapsed from the date of filing representation, as per Section 20 of Administrative Tribunals Act 1985, the OA preferred is found to be premature.

5 As such, OA is disposed of with direction to respondent department to decide the representation of applicant dated 28.8.2018 (Annexure A/11) at the earliest and not later than two months from receipt of copy of this order.

6 OA disposed of with above directions. There shall be no orders as to costs.

(Archana Nigam)
Member(A)

abp